

LOCAL AGENTS UNDER BENGAL REGULATION 19 OF 1810 ACT, 1837

ACT NO. XXXVIII. OF 1837

(Rep., Act 8 of 1868)

[20th November, 1837.]

Passed by the Hon'ble the President of the Council of India in Council, on the 20th November, 1837.

I. IT is hereby enacted, in modification of the provision contained in Section IX. Regulation XIX. of 1810 of the Bengal Code, that no person shall, by reason of his not being in the Civil, Military, or Medical branch of the service, be incapable of being appointed a local Agent under that Regulation.
